

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2719/97

(5)
New Delhi this the 18th Day of May 1998

Honble Shri R.K. Aahooja, Member (A)

Virender Kumar,
S/o Shri Charanji Lal,
R/o Quarter No. 186/1 (24 quarters),
Behind Masjid, Sadar Bazar,
Delhi Cantt. Petitioner

(By Advocate: Shri M.L. Chawla with
Shri Lakhanpali)

-Versus-

1. Union of India through the
Secretary to the Govt. of India,
Ministry of Defence,
Central Secretariat, South Block,
New Delhi.

2. The Joint Secretary & Chief
Administrative Officer,
Armed Forces Headquarters,
Ministry of Defence,
South Block,
P.O. DHQ, New Delhi-110 011.

3. The Camp Commandant,
Air Force Headquarters,
Vayu Bhawan,
Rafi Ahmed Kidwai Marg,
New Delhi.

Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

The applicant is aggrieved that though his services have been dispensed with, the respondents have engaged juniors and outsiders. In reply the respondents have stated that the applicant had been called for interview on 1.10.1997 but he had refused to work as a Safaiwala. Today when the matter came up, Shri M.L. Sharma, learned counsel for the applicants submitted that the applicant is ready to work in any capacity as a casual labourer. The learned counsel for the respondents Shri V.S.R.

Dr.

Krishna submits that on this basis applicant can be considered for engagement as and when further work is available.

2. In the light of the submissions made by the two counsel, this OA is disposed of with the direction that the respondents will consider the case of the applicant for reengagement as and when they have work available in preference to juniors and outsiders. It is made however clear that this order will not affect those who have already been engaged by the respondents.

O.A. is disposed of accordingly.

R.K. Ahooja
(R.K. Ahooja)
Member(A)